

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD**

This is the 25<sup>TH</sup> day of **JANUARY, 2019.**

**DELAY CONDONATION APPLICATION NO. 1148 OF 2018  
AND  
RESTORATION APPLICATION NO. 1149 OF 2018  
IN  
ORIGINAL APPLICATION NO. 330/224/2015**

**HON'BLE MR JUSTICE BHARAT BHUSHAN, MEMBER (J)**

1. Angad Singh S/o Tussi Ram, R/o Village and Post Sarendhi, District Agra.

.....Applicant.

**VERSUS**

1. Union of India through its Secretary, Ministry of Water Resources, New Delhi.

2. Executive Engineer, Central Water Commission, Lower Yamuna Mandal, Awas Vikas Colony, Sikandara Sector – 12 Quarter No. 404-409 near Central Jail, Agra.

3. The Superintending Engineer, Jal Vigyanya Prakshan Parimandal, C-130 Sector 19 Noida present District Gautam Budh Nagar.

.....Respondents

Advocate for the Applicant : None

Advocate for the Respondents : None

**O R D E R**

List revised.

2. None present for the rival parties.

3. The OA was dismissed in default on 07.03.2018, since then, the Restoration and Delay Condonation Applications are pending.

4. Learned counsel for the applicant was not present on several earlier occasions. He is not present even today.

5. Accordingly, the Restoration Application and the Delay Condonation Applications are dismissed in default and for want of prosecution.

**(JUSTICE BHARAT BHUSHAN)  
MEMBER-J**

Arun..